

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठ**ORDER OF THE HEARING ON 23rd April, 2024, 10:30 A.M.**TP No. 199/CTB/2019 (CP (IB) No. 4392/MB/2018), IA (IB) No. 365/CB/2023,
IA (IB) No. 54/CB/2024**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Kotak Mahindra Bank Ltd. -Vs- Annapurna Malleables Pvt. Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Vibek Chopra, Adv.

For Respondent (s) Mr. Harshit Sharma, Adv. For R-2


ORDER**IA (IB) No. 54/CB/2024**

Ld. Counsel Mr. Vibek Chopra appeared for the applicant. Ld. Counsel Mr. Harshit Sharma appeared for the Respondent No.2. Await hardcopy by 06.05.2024.

IA (IB) No. 365/CB/2023

Both sides counsel present. This application has been filed under Section 60(5) of IBC R/w Rule 11 of NCLT Rules, 2016 to place on record Preliminary Reports, Progress Reports & the list of Stakeholders perused and taken on record with just exception. Accordingly, this application is Allowed and Disposed of.


Kaushalendra Kumar Singh
Member (Technical)


P. Mohan Raj
Member (Judicial)

Sibendra Naik (Steno)